

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 12173 of 2019-SM

[Arising out of OIO/OIA No. VAD-EXCUS-002-APP-171-2019-20 dated 28/06/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

Atul Limited

Aromatocs Division, Plot No. 297, Gidc Industrial Estate, Ankleshwar
BHARUCH
GUJARAT

.... Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1ST FLOOR... ROOM NO.101,
NEW CENTRAL EXCISE BUILDING,
VADODARA,
GUJARAT,390023

.... Respondent

APPEARANCE :

Shri Ishan Bhatt, Advocate for the appellant

Shri T.G. Rathod, Authorised Representative, for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/12505 / 2019

DATE OF HEARING/ DECISION : 24.12.2019

Justice Dilip Gupta

A letter dated 23 December, 2019 has been submitted by the appellant for withdrawal of the appeal in order to enable the appellant to avail the benefit of "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019. The appeal is, accordingly, dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under the said Scheme is not accepted.

(Dictated and pronounced in the open court)

**(Justice Dilip Gupta)
President**

**(Raju)
Member (Technical)**

Diksha